

**Second Lok Sabha**  
**XVI (12/03/1962 to 30/03/1962)**

**LOK SABHA**

**BULLETIN—PART I**

**[Brief Record of Proceedings]**

*Monday, March 12, 1962/Phalguna 21, 1883 (Saka)*

**No. 568**

**1. President's Address—Laid on the Table**

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 12th March, 1962.

**2. President's Assent to Bills**

(1) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 8th December, 1961:—

(i) The High Court Judges (Conditions of Service) Amendment Bill, 1961.

(ii) The Appropriation (Railways) No. 4 Bill, 1961.

(iii) The Indian Tariff (Amendment) Bill, 1961.

(iv) The Appropriation (No. 5) Bill, 1961.

(2) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 8th December, 1961:—

(i) The Deposit Insurance Corporation Bill, 1961.

(ii) The Coffee (Amendment) Bill, 1961.

(iii) The Assam Municipal (Manipur Amendment) Bill, 1961.

(iv) The Industries (Development and Regulation) Amendment Bill, 1961.

(v) The Apprentices Bill, 1961.

(vi) The Maternity Benefit Bill, 1961.

(vii) The Sugar (Regulation of Production) Bill, 1961.

(viii) The Iron Ore Mines Labour Welfare Cess Bill, 1961.

(ix) The Institutes of Technology Bill, 1961.

(x) The Visva-Bharati (Amendment) Bill, 1961.

(xi) The Delhi University (Amendment) Bill, 1961.

(xii) The Constitution (Eleventh Amendment) Bill, 1961.

[P.T.O.]

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Third Finance Commission together with an Explanatory Memorandum as to the action taken thereon, under article 281 of the Constitution.
- (2) A copy of the Report of the Punjab Commission appointed by the Government of India under the Chairmanship of Shri S. R. Das.
- (3) A copy each of the following Notifications making certain further amendments to the Indian Telegraph Rules, 1951, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
  - (i) S.O. No. 492 dated the 4th March, 1961.
  - (ii) S.O. No. 3020 dated the 23rd December, 1961.
  - (iii) G.S.R. No. 37 dated the 6th January, 1962.
  - (iv) G.S.R. No. 117 dated the 27th January, 1962.
- (4) A copy each of the following Ordinances promulgated by the President since the termination of the Fifteenth Session of Second Lok Sabha, under provisions of article 123 (2)(a) of the Constitution:—
  - (i) The Advocates (Amendment) Ordinance, 1962 (No. 1 of 1962).
  - (ii) The Goa, Daman and Diu (Administration) Ordinance, 1962 (No. 2 of 1962).
- (5) A copy each of the following Notifications:—
  - (i) Notification No. F.5(14)-MPH/59 published in Tripura Gazette dated the 15th November, 1961 making certain further amendment to the Tripura Prevention of Food Adulteration Rules, 1958, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954.
  - (ii) The Prevention of Food Adulteration (Amendment) Rules, 1962 published in Notification No. G.S.R. 149 dated the 3rd February, 1962, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (6) A copy of Annual Report of the Indian Council of Agricultural Research for the year 1960-61.
- (7) A copy each of the following Notifications under clause (5) of article 320 of the Constitution, making certain amendments to the Union Public Service Commission (Exemption from Consultation) Regulations, 1958:—
  - (a) G.S.R. No. 1461 dated the 10th December, 1960.
  - (b) G.S.R. No. 731 dated the 3rd June, 1961.
  - (c) G.S.R. No. 1047 dated the 26th August, 1961.
- (8) A copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
  - (a) The Hyderabad Nurses, Midwives and Health Visitors Council (Reconstitution and Reorganisation) Order, 1961 published in

Notification No. G.S.R. 1360 dated the 11th November, 1961, as corrected by Notification No. G.S.R. 1417 dated the 2nd December, 1961.

- (b) The Bombay State Dental Council (Reconstruction and Reorganisation) Order, 1961 published in Notification No. G.S.R. 1361 dated the 11th November, 1961.
- (9) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (a) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1961 published in Notification No. G.S.R. 7 dated the 6th January, 1962.
  - (b) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1961 published in Notification No. G.S.R. 8 dated the 6th January, 1962.
  - (c) The Indian Police Service (Recruitment) Amendment Rules, 1961 published in Notification No. G.S.R. 9 dated the 6th January, 1962.
  - (d) The Indian Administrative Service (Recruitment) Amendment Rules, 1961 published in Notification No. G.S.R. 10 dated the 6th January, 1962.
  - (e) The Indian Police Service (Probation) Amendment Rules, 1962 published in Notification No. G.S.R. 76 dated the 20th January, 1962.
- (10) A copy of Notification No. 19/21/60-Delhi published in Delhi Gazette dated the 3rd January, 1962 containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1962, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957.
- (11) A copy of Notification No. F.3-A/LRO/61 published in Delhi Gazette dated the 4th December, 1961 containing the Delhi (Urban Areas) Tenants' Relief Rules, 1961 under sub-section (2) of section 8 of the Delhi (Urban Areas) Tenants' Relief Act, 1961.
- (12) A copy each of the following Reports under sub-section (1) of section 19 of the Coir Industry Act, 1953:—
- (a) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1960-61.
  - (b) Half-Yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April to 30th September, 1961.
- (13) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- \* (a) Paragraphs 15, 16, 18(x) to 18(xii) relating to selling prices of Soda Ash of the Tariff Commission's Report (1961) on the continuance of protection to the Soda Ash Industry.

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\*These paragraphs were omitted from the original report a copy of which was laid on the Table on the 30th November, 1961.

[P.T.O.]

- (b) Government Resolution No. Ch(1)-6(9)/61 dated the 5th January, 1962.
  - \* (c) Paragraphs 15, 16, 17.10 and 17.11 relating to selling prices of Calcium Carbide of the Tariff Commission's Report (1961) on the continuance of protection to the Calcium Carbide Industry.
  - (d) Government Resolution No. Ch(1)-3(2)/61 dated the 5th January, 1962.
  - (e) Statement explaining the reasons why a copy each of the documents at (c) and (d) above could not be laid on the Table within the period prescribed in the said sub-section.
- (14) A copy of Report on Industrial Survey of Jammu and Kashmir State.
  - (15) A copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1962 published in Notification No. G.S.R. 137 dated the 3rd February, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953.
  - (16) A copy of the Salar Jung Museum Rules, 1961 published in Notification No. G.S.R. 1532 dated the 30th December, 1961, under sub-section (3) of the Salar Jung Museum Act, 1961.
  - (17) A copy each of the following Notifications making certain further amendments to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
    - (a) G.S.R. No. 1456 dated the 9th December, 1961.
    - (b) G.S.R. No. 1457 dated the 9th December, 1961.
    - (c) G.S.R. No. 1459 dated the 9th December, 1961.
    - (d) G.S.R. No. 1513 dated the 23rd December, 1961.
    - (e) G.S.R. No. 98 dated the 20th December, 1961.
  - (18) A copy of Notification No. G.S.R. 1458 dated the 9th December, 1961 extending the Employees' Provident Funds Act, 1952 to certain cane farms.
  - (19) A copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961 published in Notification No. S.O. 3015 dated the 23rd December, 1961, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960.
  - (20) A copy of the Railway Accident (Compensation) Rules, 1950 (as amended up-to-date) under sub-section (3) of section 82J of the Indian Railways Act, 1960.
  - (21) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961 published in Notification No. G.S.R. 93 dated the 20th January, 1962, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

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\*These paragraphs were omitted from the original report a copy of which was laid on the Table on the 30th November, 1961.

- (22) A copy each of the following Rules under sub-section (4) of section 7 of the Sugar (Regulation of Production) Act, 1961:—
- (a) The Sugar (Regulation of Production) Rules, 1962 published in Notification No. G.S.R. 72 dated the 15th January, 1962.
  - (b) The Sugar (Regulation of Production) Amendment Rules, 1962, published in Notification No. G.S.R. 218 dated the 14th February, 1962.
- (23) A copy each of the following papers:—
- (i) Report on the Results of Bye-Elections held between June, 1960 and July, 1961.
  - (ii) The Conduct of Elections (Amendment) Rules, 1962 published in Notification No. S.O. 597 dated the 27th February, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (24) A copy each of the following rules under sub-section (3) of section 12 of the Government Saving Certificates Act, 1959:—
- (i) The Post Office Savings Certificates (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1225 dated the 7th October, 1961.
  - (ii) The Post Office Savings Certificates (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 1355 dated the 11th November, 1961.
- (25) A copy of the Employees' Provident Funds (Thirteenth Amendment) Scheme, 1961 published in Notification No. S.O. 3087 dated the 30th December, 1961, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

#### 4. Resignation of Members

The Speaker informed Lok Sabha that the following members had resigned their seats in Lok Sabha with effect from the dates shown against them:—

(1) Shri Hoover Hynniewta	..	24-10-1961
(2) Shri Sadath Ali Khan	..	23-12-1961
(3) Shri Ranbir Singh Chaudhuri	..	10-3-1962

#### 5. Government Bills—Introduced

- (1) The Constitution (Twelfth Amendment) Bill, 1962.
- (2) The Goa, Daman and Diu (Administration) Bill, 1962.

#### 6. Statement re: Ordinance—laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Goa, Daman and Diu (Administration) Ordinance, 1962, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### 7. Government Bill—Introduced

- (1) The Advocates (Amendment) Bill, 1962.

[P.T.O.]

8. **Statement re: Ordinance—laid on the Table**

Statement explaining the circumstances which necessitated immediate legislation by the Advocates (Amendment) Ordinance, 1962, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th March, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 13, 1962/Phalguna 22, 1883 (Saka)

No. 569

### 1. Starred Questions

Starred Questions Nos. 1 to 15 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1 to 16 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 1408, dated the 25th November, 1961, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy of the Textiles (Production by Handloom) Control Amendment Order, 1961 published in Notification No. S.O. 2820, dated the 2nd December, 1961, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, together with an explanatory note.
- (3) A copy of the Rubber (First Amendment) Rules, 1962 published in Notification No. G.S.R. 206, dated the 17th February, 1962, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (4) A copy of the Khadi and Village Industries Commission (Amendment) Rules, 1962 published in Notification No. G.S.R. 58, dated the 13th January, 1962, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956.
- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (a) The Newsprint Control Order, 1962 published in Notification No. Ch.(I)-18(1)/62, dated the 17th January, 1962.
  - (b) Notification No. Ch.(1)-18(1)/62, dated the 20th January, 1962.

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- (6) A copy of the Central Silk Board (Amendment) Rules, 1962 published in Notification No. G.S.R. 205, dated the 17th February, 1962, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (7) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
  - (a) Report (1961) of the Tariff Commission on the revision of the fair selling prices of caustic soda, chlorine, hydrochloric acid and bleaching powder.
  - (b) Government Resolution No. CH(I)-15(41)/61, dated the 31st January, 1962.
- (8) A copy each of the following Notifications under section 30A of the Minimum Wages Act, 1948, making certain further amendments to the Minimum Wages (Central) Rules, 1950:—
  - (a) G.S.R. No. 1512, dated the 23rd December, 1961.
  - (b) G.S.R. No. 213, dated the 17th February, 1962.
- (9) A copy of Government Resolution No. WB-11(i)/61, dated the 5th January, 1962, setting up a Central Wage Board for the Iron and Steel Industry.
- (10) A copy of the recommendations of the Central Wage Board for Rubber Plantation Industry regarding the grant of interim increase in wages.

**4. Statement re: Supplementary Demands for Grants (General) for 1961-62.**

Shri B. R. Bhagat presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1961-62.

**5. Statement re: Supplementary Demands for Grants (Railways) for 1961-62.**

Shri Jagjivan Ram presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1961-62.

**6. Report of Estimates Committee**

Shri H. C. Dasappa presented the Hundred and Forty-ninth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Eighty-sixth Report of the Estimates Committee on the State Trading Corporation of India Limited.

**7. The Budget (Railways) 1962-63**

Shri Jagjivan Ram presented a statement of estimated receipts and expenditure of the Government of India for the year 1962-63 in respect of Railways.

**8. Government Bills—passed**

- (i) *The State Financial Corporations (Amendment) Bill, 1961*

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri Harish Chandra Mathur
- (3) Shri G. D. Somani

Shri B. R. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 and 10 to 23 were adopted.

Clause 9 was adopted as amended.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri Harish Chandra Mathur
- (2) Dr. M. S. Aney
- (3) Shri B. R. Bhagat

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Dock Workers (Regulation of Employment) Amendment Bill, 1961*

The motion for consideration of the Bill was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Naushir Bharucha
- (3) Dr. G. S. Melkote
- (4) Shri S. M. Banerjee

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Abid Ali.

The motion was adopted and the Bill, as amended, was passed.

[P.T.O.]

(iii) *The Indian Railways (Second Amendment) Bill, 1961*

The motion for consideration of the Bill was moved by Shri S. V. Ramaswamy.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Ghanshyamlal Oza

Shri S. V. Ramaswamy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. V. Ramaswamy.

The motion was adopted and the Bill, as amended, was passed.

**9. Report of Business Advisory Committee**

Shri Shivram Rango Rane presented the Sixty-eighth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th March, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 14, 1962/Phalgun 23, 1883 (Saka)

No. 570

### 1. Starred Questions

Starred Questions Nos. 19—29 and 31—34 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 17, 19—38 and 40—54 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Rules under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (a) The Merchant Shipping (Certificates of Competency) Rules, 1961 published in Notification No. G.S.R. 1510, dated the 23rd December, 1961.
  - (b) The Shipping Development Fund Committee (General) Amendment Rules, 1962 published in Notification No. G.S.R. 167, dated the 10th February, 1962.
  - (c) The Shipping Development Fund Committee (General) Second Amendment Rules, 1962 published in Notification No. G.S.R. 209, dated the 17th February, 1962.
- (2) A statement correcting the reply given on the 8th August, 1961 to Starred Question No. 104, by Shri Indrajit Gupta regarding Joint Steamer Companies.
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Rice (Madhya Pradesh) Price Control (Sixth Amendment) Order, 1961 published in Notification No. G.S.R. 1461, dated the 9th December, 1961.

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- (ii) The Rice (Punjab) Second Price Control (Thirteenth Amendment) Order, 1961 published in Notification No. G.S.R. 1462, dated the 9th December, 1961.
- (iii) The Tripura Foodgrains Movement Control (No. 2) Third Amendment Order, 1961 published in Notification No. G.S.R. 34, dated the 6th January, 1962.
- (iv) The Rice (Madhya Pradesh) Price Control (Amendment) Order, 1962 published in Notification No. G.S.R. 70, dated the 11th January, 1962.
- (v) Notification No. G.S.R. 99, dated the 17th January, 1962.
- (vi) Notification No. G.S.R. 122, dated the 23rd January, 1962.
- (vii) The Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1962 published in Notification No. G.S.R. 153, dated the 31st January, 1962.
- (viii) The Rice (Punjab) Second Price Control (Amendment) Order, 1962 published in Notification No. G.S.R. 154, dated the 31st January, 1962.
- (ix) The Bombay Rice (Export Control) Amendment Order, 1962, published in Notification No. G.S.R. 244, dated the 24th February, 1962.

#### **4. Report of Committee on Private Members' Bills and Resolutions**

Sardar Hukam Singh presented the Ninety-second Report of the Committee on Private Members' Bills and Resolutions.

#### **5. Resignation of Members**

The Speaker informed Lok Sabha that the following members had resigned their seats in Lok Sabha with effect from the dates shown against them:—

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|--|-----------|
| (1) Shri Dippala Suri Dora                 | 8-3-1962  |
| (2) Shri Chandikeshwar Sharan Singh Ju Deo | 14-3-1962 |

#### **6. Statement by Minister of Industry**

The Minister of Industry laid on the Table a statement regarding the strike of workers of the Heavy Electricals Limited, Bhopal.

#### **7. Motion re: Sixty-eighth Report of Business Advisory Committee**

Shri Satya Narayan Sinha moved the following motion:—

"That this House agrees with the Sixty-eighth Report of the Business Advisory Committee presented to the House on the 13th March, 1962".

The motion was adopted.

#### **8. Government Bills—passed**

- (i) *The Constitution (Twelfth Amendment) Bill, 1962*

The motion for consideration of the Bill was moved by Shri Jawaharlal Nehru.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Nath Pai
- (3) Shri Frank Anthony
- (4) Shri Joachim Alva

Shri Jawaharlal Nehru replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 312, Noes nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of clauses 2 and 3, the House divided, Ayes 321; Noes nil.

Clauses 2 and 3 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jawaharlal Nehru.

The following members took part in the debate:—

- (1) Shri S. C. Gupta
- (2) Shri Jawaharlal Nehru

On the motion the House divided, Ayes 323; Noes nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill was passed.

(ii) *The Goa, Daman and Diu (Administration) Bill, 1962*

The motion for consideration of the Bill was moved by Shri Jawaharlal Nehru.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shrimati Violet Alva
- (3) Shri Nath Pai
- (4) Shri Balraj Madhok
- (5) Shrimati Ila Palchoudhuri
- (6) Shri Naushir Bharucha
- (7) Shri Diwan Chand Sharma
- (8) Shri Sarjoo Pandey

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Nath Pai
- (2) Shri Asoke K. Sen

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 3-48 P.M. and re-assembled at 5 P.M.)

**9. The Budget (General) 1962-63**

Shri Morarji Desai presented a statement of the estimated receipts and expenditure of the Government of India for the year 1962-63.

**10. Government Bill—Introduced**

The Finance Bill, 1962.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th March, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 15, 1962/Phalgun 24, 1883 (Saka)

No. 571

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### 1. Starred Questions

Starred Questions Nos. 36—43, 46, 47, 49—52 and 55—58 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 55—86 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1962 published in Notification No. G.S.R. 60, dated the 13th January, 1962, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.
- (2) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, making certain further amendments to the Mineral Concession Rules, 1960:—
  - (i) G.S.R. No. 1446, dated the 9th December, 1961.
  - (ii) G.S.R. No. 166, dated the 10th February, 1962.
- (3) A copy of the Territorial Councils (Election of Members) Rules, 1962 published in Notification No. G.S.R. 5, dated the 1st January, 1962, under sub-section (3) of section 54 of the Territorial Councils Act, 1956.
- \* (4) A copy of the Lok Sahayak Sena (Amendment) Rules, 1961 published in Notification No. S.R.O. 257, dated the 9th September, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956.

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\*The Notification was previously laid on the Table on the 23rd November, 1961, and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

(5) A copy each of the following papers under sub-section (11) of section 45 of the Banking Companies Act, 1949:—

(a) Scheme for the reconstruction of the Pratap Bank Limited and its amalgamation with the Lakshmi Commercial Bank Limited published in Notification No. S.O. 2866, dated the 9th December, 1961.

(b) The Travancore Forward Bank Limited (Amalgamation with the State Bank of Travancore) (Removal of Difficulties) Order, 1961—order No. F.17(3)BC/61(I), dated the 4th December, 1961, as modified by Order No. F.17(3)BC/61(I), dated the 15th January, 1962.

(c) The Bank of New India Limited (Amalgamation with the State Bank of Travancore) (Removal of Difficulties) Order, 1961—order No. F.17(3)BC/61(I), dated the 4th December, 1961, as modified by Order No. F.17(3)BC/61(II), dated the 15th January, 1962.

(d) The Kottayam Orient Bank Limited (Amalgamation with the State Bank of Travancore) (Removal of Difficulties) Order, 1961—order No. F.17(3)BC/61(II), dated the 4th December, 1961, as modified by Order No. F.17(3)BC/61(III), dated the 15th January, 1962.

(6) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(a) G.S.R. No. 1493, dated the 23rd December, 1961.

(b) G.S.R. No. 1494, dated the 23rd December, 1961.

(c) G.S.R. No. 1495, dated the 23rd December, 1961.

(d) G.S.R. No. 1523, dated the 30th December, 1961.

(e) G.S.R. No. 1524, dated the 30th December, 1961 as corrected by G.S.R. No. 53, dated the 13th January, 1962.

(f) G.S.R. No. 22, dated the 6th January, 1962.

(g) G.S.R. No. 23, dated the 6th January, 1962.

(h) G.S.R. No. 24, dated the 6th January, 1962.

(i) G.S.R. No. 129, dated the 3rd February, 1962.

(7) A copy each of the following Notifications under sub-section (4) of section 43B, of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—

(a) Notification No. G.S.R. 85, dated the 20th January, 1962 containing Erratum to Notification No. G.S.R. 1394, dated the 25th November, 1961.

(b) Notification No. G.S.R. 88, dated the 20th January, 1962 containing corrigendum to Notification No. G.S.R. 1191, dated the 30th September, 1961.

(8) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

(a) G.S.R. No. 1421, dated the 2nd December, 1961.

(b) G.S.R. No. 1445, dated the 9th December, 1961.

(9) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(a) G.S.R. No. 1434, dated the 1st December, 1961.

(b) G.S.R. No. 1435, dated the 1st December, 1961.

(c) G.S.R. No. 1436, dated the 1st December, 1961.

(d) G.S.R. No. 1437, dated the 1st December, 1961.

(10) A copy each of the following Regulations under section 185 of the Navy Act, 1957:

(a) The Navy (Disposal of Private Property) Regulations, 1961 published in Notification No. S.R.O. 369, dated the 30th December, 1961.

(b) The Navy (Authorised Deductions) Amendment Regulations, 1961 published in Notification No. S.R.O. 390, dated the 30th December, 1961.

(11) A copy of Annual Report of the Hindustan Aircraft Limited, Bangalore, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

#### 4. Opinions on Bills

(i) Shri C. R. Pattabhi Raman laid on the Table Paper No. I containing opinions on the Constitution (Amendment) Bill, 1961, which was circulated for the purpose of eliciting opinion thereon by the 31st October, 1961.

(ii) Shri C. R. Narasimhan laid on the Table Paper No. I containing opinions on the Constitution (Amendment) Bill, 1961, which was circulated for the purpose of eliciting opinion thereon by the 1st November, 1961.

#### 5. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and fifty-second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Ninety-third Report of the Estimates Committee on the Ministry of Steel, Mines and Fuel—National Coal Development Corporation Limited, Ranchi.

#### 6. Government Bills—Introduced

(1) The Union Duties of Excise (Distribution) Bill, 1962.

(2) The Estate Duty (Distribution) Bill, 1962.

(3) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1962.

[P.T.O.]

**7. Motion in reply to the President's Address**

Dr. Sushila Nayar moved the following motion:—

“That an Address be presented to the President in the following terms:—

That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address, which he has been pleased to deliver to both the Houses of Parliament assembled together on the 12th March, 1962.”

Swami Ramananda Tirtha seconded the motion.

Fifty-eight amendments were moved by:—

- (1) Shri Sarjoo Pandey
- (2) Shri Balraj Madhok
- (3) Shri E. V. K. Sampath
- (4) Shri A. K. Gopalan
- (5) Shri Indulal Kanaiyalal Yajnik

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri Raghupir Sahai
- (3) Shri Indulal Kanaiyalal Yajnik
- (4) Shri A. M. Tariq
- (5) Shri Braj Raj Singh
- (6) Shri Brajeshwar Prasad
- (7) Shri E. V. K. Sampath
- (8) Dr. N. C. Samantsinhar
- (9) Shri Surendranath Dwivedy
- (10) Shri Jagan Nath Prasad Pahadia
- (11) Shri Balraj Madhok
- (12) Shri C. R. Narasimhan
- (13) Raja Mahendra Pratap
- (14) Shri K. T. K. Tangamani (*Speech unfinished.*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th March, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 16, 1962/Phalguna 25, 1883 (Saka).

No. 572

### 1. Starred Questions

Starred Questions Nos. 61, 63, 64, 65, 67—74, 76, 77, 79, 81 and 82 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 87—121 and a statement by the Deputy Minister of Works, Housing and Supply correcting the reply given on the 14th November, 1960 to Unstarred Question No. 13 were laid on the Table.

### 3. Calling attention to Matter of Urgent Public Importance

Shri Badakumar Pratap Ganga Deb Barmans called the attention of the Prime Minister to the statements of the Foreign Minister of Nepal alleging that the anti-Nepal Government activities by Nepali Congress in Nepal were being directed from within India by certain former Nepalese Government Ministers.

The Deputy Minister of External Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

- (i) Chinese Government's note dated the 3rd December, 1961, regarding renewal of 1954 Agreement between India and China on Trade and Intercourse between the Tibet region of China and India.
- (ii) Government of India's reply dated the 15th December, 1961.
- (iii) Government of India's protest to the Chinese Government dated the 25th January, 1962, regarding violation of air space.

[P.T.O.]

- (iv) Chinese Government's protest dated the 24th January, 1962, regarding violation of their space.
  - (v) Government of India's reply dated the 22nd February, 1962.
  - (vi) Government of India's reply dated the 26th February, 1962, in reply to Chinese Government's note of 30th November, 1961, regarding violation of Indian territory.
  - (vii) Government of India's protest dated the 9th March, 1962, regarding violation of air space.
  - (viii) Government of India's protest dated the 10th March, 1962, regarding violation of air space by Chinese aircraft.
  - (ix) Chinese Government's protest dated the 4th January, 1962, regarding violation of air space.
  - (x) Government of India's reply dated the 10th March, 1962, regarding violation of air space by Chinese aircraft.
  - (xi) Chinese Government's note dated the 26th February, 1962.
  - (xii) Government of India's reply dated the 13th March, 1962.
- (2) Annual Report of the Indian Statistical Institute, Calcutta, for the year 1959-60.
- (3) A copy each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
- |  |                           |
|--|---------------------------|
| (i) First Statement.                     | Fifteenth Session, 1961.  |
| (ii) Supplementary Statement No. III.    | Fourteenth Session, 1961. |
| (iii) Supplementary Statement No. X.     | Thirteenth Session, 1961. |
| (iv) Supplementary Statement No. XI.     | Twelfth Session, 1960.    |
| (v) Supplementary Statement No. XIV.     | Eleventh Session, 1960.   |
| (vi) Supplementary Statement No. XIX.    | Tenth Session, 1960.      |
| (vii) Supplementary Statement No. XIX.   | Ninth Session, 1959.      |
| (viii) Supplementary Statement No. XXVI. | Seventh Session, 1959.    |
- (4) A copy each of the following Reports under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
- (a) Annual Report of the Development Council for Internal Combustion Engines and Power-driven Pumps, Air Compressor and Fans and Blowers for the year 1960-61.
  - (b) Annual Report of the Development Council for Heavy Electrical Industries for the year 1960-61.
  - (c) Annual Report of the Development Council for Light Electrical Industries for the year 1960-61.

- (d) Annual Report of the Development Council for Machine Tools for the year 1960-61.
  - (e) Annual Report of the Development Council for Automobiles, Automobile Ancillary and Transport Vehicles, Industries for the year 1960-61.
  - (f) Annual Report of the Development Council for Heavy Chemicals (Acids and Fertilisers) for the year 1960-61.
  - (g) Annual Report of the Development Council for Sugar Industry for the year 1960-61.
  - (h) Annual Report of the Development Council for Woollen Industry for the year 1960-61.
  - (i) Annual Report of the Development Council for Art Silk Industry for the year 1960-61.
  - (j) Annual Report of the Development Council for Drugs and Pharmaceuticals for the year 1960-61.
  - (k) Annual Report of the Development Council for Food Processing Industries for the year 1960-61.
  - (l) Annual Report of the Development Council for Non-ferrous metals and alloys for the year 1960-61.
  - (m) Annual Report of the Development Council for Leather, Leather-goods and Pickers Industries for the year 1960-61.
  - (n) Annual Report of the Development Council for Organic Chemical Industries for the year 1960-61.
  - (o) Annual Report of the Development Council for Bicycles, Sewing Machines and Instruments for the year 1960-61.
  - (p) Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year 1960-61.
  - (q) Annual Report of the Development Council for Alkalies and Allied Industries for the year 1960-61.
  - (r) Annual Report of the Development Council for Oils, Soaps and Paints for the year 1960-61.
  - (s) Report of the Development Council for Machine-building Industry.
- (5) A copy each of the following papers:—
- (a) Annual Report of the Indian Handicrafts Development Corporation Limited, New Delhi for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
  - (b) Review by the Government on the working of the above Corporation.

#### 5. Report of Public Accounts Committee

Shri C. R. Pattabhi Raman presented the Fortieth Report of the Public Accounts Committee on the Appropriation Accounts (Railways), 1959-60 and Audit Report, 1961.

[P.T.O.]

## 6. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and fiftieth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Seventy-seventh Report of the Estimates Committee on the Ministry of Commerce and Industry—Small Scale Industries—Part I (Organisation of the Development Commission, Small Scale Industries).

## 7. Resignation of Members

The Speaker informed Lok Sabha that the following Members had resigned their seats in Lok Sabha with effect from the dates mentioned against them:—

- |                          |    |           |
|--------------------------|----|-----------|
| (1) Shri Jhulan Sinha    | .. | 14-3-1962 |
| (2) Shri Chandra Shankar | .. | 16-3-1962 |

## 8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 19th March, 1962.

## 9. Motion in reply to the President's Address

Discussion on the following motion and amendments thereto moved on the 15th March, 1962, continued:—

That an Address be presented to the President in the following terms:—

That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 12th March, 1962."

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) H. H. Maharaja Shri Karni Singhji of Bikaner
- (3) Shri Mahavir Tyagi
- (4) Shri S. M. Banerjee
- (5) Shrimati Ila Palchoudhuri
- (6) Shri Chubatoshi Jamir
- (7) Shrimati Krishna Mehta
- (8) Shrimati Parvathi M. Krishnan
- (9) Shri Mathew Maniyangadan
- (10) Shri Radha Raman
- (11) Shri Vidya Charan Shukla
- (12) Shri C. R. Basappa
- (13) H. H. Maharaja Pratap Keshari Deo (Speech unfinished.)

The discussion was not concluded.

#### 10. Private Member's Resolution—Withdrawn

Discussion on the following Resolution moved by Dr. Ram Subhag Singh on the 8th December, 1961, continued:—

“This House calls upon the Government to introduce compulsory military training for all college and school students above the age of 15 in the country.”

The following members took part in the debate:—

- (1) Shri P. K. Vasudevan Nair
- (2) Shri Kotha Raghuramaiah

Dr. Ram Subhag Singh replied to the debate.

The Resolution was withdrawn by leave of the House.

#### 11. Motion re: Ninety-second Report of Committee on Private Members' Bills and Resolutions

Shri T. B. Vittal Rao moved the following motion:—

“That this House agrees with the Ninety-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th March, 1962.”

The motion was adopted.

#### 12. Private Member's Resolution—Under Consideration

Shri Diwan Chand Sharma moved the following Resolution:—

“This House is of opinion that Government should take steps to introduce compulsory social service for a year for those students who want to qualify themselves for any degree.”

The following members took part in the debate:—

- (1) Shri P. K. Vasudevan Nair
- (2) Shri Harish Chandra Mathur
- (3) Shri Sarjoo Pandey
- (4) Shrimati Renuka Ray
- (5) Shri Balraj Madhok
- (6) Shri Shree Narayan Das
- (7) Shrimati Sangam Laxmi Bai
- (8) Pandit Jwala Prasad Jyotishi
- (9) Dr. K. L. Shrimali (*Speech unfinished*).

The discussion was not concluded.

#### 13. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Sixty-ninth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th March, 1962).

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 19, 1962/Phalgun 28, 1883 (Saka)

No. 573

### 1. Starred Questions

Starred Questions Nos. 86, 88—92, 94, 95, 97—99, 101 and 102 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 122—148 were laid on the Table.

### 3. Short Notice Questions

Two Short Notice Questions regarding Price Support to Wheat and Supply of Rice in Kerala addressed to the Minister of Food and Agriculture were orally answered and supplementary questions were answered thereon.

### 4. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Shri S. M. Banerjee and Shri Atal Bihari Vajpayee regarding railway accidents on the 17th March, 1962, resulting in three deaths and injuries to some.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Report of the Import and Export Policy Committee.
- (2) A copy each of the following Notifications under section 58 of the Delhi Development Act, 1957:—
  - \* (i) The Delhi Development (Management of Properties) Regulations, 1961 published in Notification No. S.O. 1338 dated the 10th June, 1961.

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\*The Notification was previously laid on the Table on the 21st November, 1961, and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

- \*\* (ii) The Delhi Development (Betterment Charge Arbitration) Rules, 1961 published in Notification No. G.S.R. 1111 dated the 9th September, 1961.
- \*\* (iii) The Delhi Development Authority (Salaries, Allowances and Conditions of Service) Regulations, 1961 published in Notification No. S.O. 2226 dated the 16th September, 1961.
- (3) A copy of Notification No. F.VIII(6)-MV/61 published in Tripura Gazette dated the 25th November, 1961 making certain amendment to the Tripura Motor Vehicles Rules, 1954, under sub-section (3) of section 133 of the Motor Vehicles Act 1939.
- (4) A copy of Notification No. G.S.R. 67 dated the 13th January, 1962 making certain further amendments to the Vegetable Oil Products Control Order, 1947, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy each of the following Notifications under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—
  - (i) G.S.R. No. 1454 dated the 9th December, 1961.
  - (ii) G.S.R. No. 1480 dated the 16th December, 1961.
  - (iii) G.S.R. No. 1538 dated the 30th December, 1961.
  - (iv) G.S.R. No. 96 dated the 20th January, 1962.

## 6. Opinions on Bill

Shri P. Subbiah Ambalam laid on the Table Paper Nos. I and II containing opinions on the Hindu Succession (Amendment) Bill, 1958, which was circulated for the purpose of eliciting opinion thereon by the 1st August, 1961.

## 7. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and Fifty-seventh Report of the Estimates Committee on the Ministry of Commerce and Industry—National Newsprint and Paper Mills Limited (Reports and Accounts).

## 8. Report of Public Accounts Committee

Shri C. R. Pattabhi Raman presented the Forty-first Report of the Public Accounts Committee on the Excesses over voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1959-60.

## 9. Resignation of Members

The Speaker informed Lok Sabha that Sarvashri R. S. Arumugam, K. R. Sambandam and Resham Lal Jangde had resigned their seats in Lok Sabha with effect from the 17th March, 1962.

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\*\*The Notifications were previously laid on the Table on the 25th November, 1961, and were re-laid under Rule 234(2) of the Rules of Procedure.

**10. Motion re: Sixty-ninth Report of Business Advisory Committee**

Shri Shivram Rango Rane moved the following motion:—

“That this House agrees with the Sixty-ninth Report of the Business Advisory Committee presented to the House on the 16th March, 1962.”

The motion was adopted.

**11. Motion in reply to the President's Address**

Discussion on the following motion and amendments thereto moved on the 15th March, 1962, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 12th March, 1962.”

The following members took part in the debate:—

- (1) H.H. Maharaja Pratap Keshari Deo
- (2) Shri Naushir Bharucha
- (3) Chaudhary Pratap Singh Daulta
- (4) Shri Kanhaiyalal Khadiwala

Shri Jawaharlal Nehru replied to the debate.

Six amendments moved by Shri Balraj Madhok and one amendment moved by Shri A. K. Gopalan on the 15th March, 1962, were put to vote and negatived.

The other amendments were not pressed and hence deemed to have been withdrawn by the leave of the House.

The motion was adopted.

**12. Supplementary Demands for Grants (General) for 1961-62**

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1961-62 commenced.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand submitted to the vote of the House
1	2	3
I.—EXPENDITURE MET FROM REVENUE :		
(MINISTRY OF COMMERCE AND INDUSTRY)		
1	Ministry of Commerce and Industry	2,40,000

[P.T.O.]

Rs.

## (MINISTRY OF DEFENCE)

9	Defence Services, Effective—Army . . . . .	21,57,39,000
12	Defence Services, Non-Effective Charges . . . . .	32,00,000

## (MINISTRY OF EDUCATION)

13	Ministry of Education . . . . .	1,82,000
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## (MINISTRY OF EXTERNAL AFFAIRS)

19-B	Goa, Daman and Diu . . . . .	1,57,65,000
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## (MINISTRY OF FINANCE)

30	Territorial and Political Pensions . . . . .	1,00,000
31	Superannuation Allowances and Pensions . . . . .	12,71,000
32	Miscellaneous Departments and Other Expenditure under the Ministry of Finance . . . . .	3,13,00,000
35	Miscellaneous Adjustments between the Union and State Governments . . . . .	2,79,000

## (MINISTRY OF HOME AFFAIRS)

47	Cabinet . . . . .	1,46,000
49	Administration of Justice . . . . .	1,60,000
51	Census . . . . .	51,00,000
52	Statistics . . . . .	6,27,000
53	Privy Purses and Allowances of Indian Rulers . . . . .	36,000
54	Delhi . . . . .	44,40,000
55	Himachal Pradesh . . . . .	43,67,000
57	Manipur . . . . .	27,09,000
58	Tripura . . . . .	45,00,000
60	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs . . . . .	24,11,000

## (MINISTRY OF INFORMATION AND BROADCASTING)

61	Ministry of Information and Broadcasting . . . . .	40,000
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## (MINISTRY OF IRRIGATION AND POWER)

64	Ministry of Irrigation and Power . . . . .	2,75,000
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## (MINISTRY OF LAW)

73	Miscellaneous Expenditure under the Ministry of Law . . . . .	20,000
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1	2	3
		Rs.
	(MINISTRY OF STEEL, MINES AND FUEL)	
83	Ministry of Steel, Mines and Fuel	84,000
85	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel	2,15,29,000
	(MINISTRY OF TRANSPORT AND COMMUNICATIONS)	
86	Ministry of Transport and Communications	1,55,000
87	Indian Posts and Telegraphs Department	2,30,00,000
88	P & T Dividend to General Revenues and Appropriation to Reserve Fund	2,79,87,000
89	Mercantile Marine	4,90,000
95	Communications (including National Highways)	44,54,000
	(MINISTRY OF WORKS, HOUSING AND SUPPLY)	
97	Ministry of Works, Housing and Supply	2,05,000
99	Other Civil Works	4,12,83,000
101	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply	5,18,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
	(MINISTRY OF FOOD AND AGRICULTURE)	
121	Capital Outlay on Forests	3,14,000
	(MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS)	
131	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs	1,000
	(MINISTRY OF STEEL, MINES AND FUEL)	
132	Capital Outlay of the Ministry of Steel, Mines and Fuel	7,14,41,000
	(MINISTRY OF TRANSPORT AND COMMUNICATIONS)	
133	Capital Outlay on Posts and Telegraphs (Not Met from Revenue)	1,000
135	Capital Outlay on ports	2,000
136	Capital Outlay on Roads	3,27,00,000
137	Other Capital Outlay of the Ministry of Transport and Communications	1,000

[P.T.O.]

### 13. Government Bill—introduced

The Appropriation Bill, 1962.

### 14. Government Bills—passed

#### (i) *The Appropriation Bill, 1962*

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

#### (ii) *The Union Duties of Excise (Distribution) Bill, 1962*

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The following members took part in the debate:—

(1) Shri P. K. Vasudevan Nair

(2) Shri Morarji Desai.

The motion was adopted and the Bill was passed.

#### (iii) *The Estate Duty (Distribution) Bill, 1962*

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

**15. Government Bill—under consideration**

***The Additional Duties of Excise (Goods of Special Importance) Amendment  
Bill, 1962***

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th March, 1962.)

**M. N. KAUL,**  
**Secretary.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 20, 1962/Phalguna 29, 1883 (Saka)

No. 574

### 1. Starred Questions

Starred Questions Nos. 107, 110, 111, 113—117, 119, 121, 123 and 125—127 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions 149—169, 171—193, 195 and 196 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

- (i) Audit Report, Railways, 1962, under article 151(1) of the Constitution.
  - (ii) Appropriation Accounts, Railways, for 1960-61, Part I—Review.
  - (iii) Appropriation Accounts, Railways, for 1960-61, Part II—Detailed Appropriation Accounts.
  - (iv) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, 1960-61.
- (2) A copy of Notification No. G.S.R. 285, dated the 10th March, 1962 under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956.
- (3) A copy each of the following Rules under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) The Mineral Conservation and Development (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1531 dated the 30th December, 1961.
  - (ii) The Mineral Conservation and Development (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 114 dated the 27th January, 1962.

[P.T.O.]

(4) A copy each of the following papers:—

(i) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation.

(5) A copy each of the following papers:—

(i) Corrigenda to the Report of the Scheduled Areas and Scheduled Tribes Commission.

(ii) Statement showing the extent of operation of ban on recruitment in the Ministry of External Affairs and the Directorate-General, Posts and Telegraphs during the years 1959 and 1960, in pursuance of the recommendation contained in paragraph 28 of the Ninety-second Report of the Estimates Committee.

(6) A copy of Annual Report of the Trustees of the Indian Museum, Calcutta, for the year 1960-61.

(7) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(a) G.S.R. No. 237 dated the 24th February, 1962.

(b) G.S.R. No. 268 dated the 3rd March, 1962.

(c) G.S.R. No. 269 dated the 3rd March, 1962.

(8) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(a) The Central Excise (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 232 dated the 24th February, 1962.

(b) The Central Excise (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 266 dated the 3rd March, 1962.

(c) Notification No. G.S.R. 267 dated the 3rd March, 1962.

(9) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

(a) G.S.R. No. 1423 dated the 2nd December, 1961.

(b) G.S.R. No. 1424 dated the 2nd December, 1961.

(c) G.S.R. No. 1498 dated the 23rd December, 1961.

(d) G.S.R. No. 1499 dated the 23rd December, 1961.

(e) G.S.R. No. 1520 dated the 30th December, 1961.

(f) G.S.R. No. 25 dated the 6th January, 1962.

(g) G.S.R. No. 86 dated the 20th January, 1962.

(h) G.S.R. No. 87 dated the 20th January, 1962.

- (i) G.S.R. No. 103 dated the 27th January, 1962.
  - (j) G.S.R. No. 104 dated the 27th January, 1962.
  - (k) G.S.R. No. 130 dated the 3rd February, 1962.
  - (l) G.S.R. No. 131 dated the 3rd February, 1962.
  - (m) G.S.R. No. 132 dated the 3rd February, 1962.
  - (n) G.S.R. No. 191 dated the 17th February, 1962.
  - (o) G.S.R. No. 197 dated the 17th February, 1962.
  - (p) G.S.R. No. 198 dated the 17th February, 1962.
  - (q) G.S.R. No. 199 dated the 17th February, 1962.
  - (r) G.S.R. No. 200 dated the 17th February, 1962.
  - (s) G.S.R. No. 201 dated the 17th February, 1962.
  - (t) G.S.R. No. 272 dated the 3rd March, 1962.
- (10) A copy of the Maintenance of Wives and Children (Rate of Deductions from Pay) Regulations, 1962 published in Notification No. S.R.O. 46 dated the 10th February, 1962, as corrected by S.R.O. No. 89, dated the 10th March, 1962, under section 185 of the Navy Act, 1957.
- (11) A copy each of the following papers:—
- (i) The Post Office Savings Certificates (First Amendment) Rules, 1962 published in Notification No. G.S.R. 102 dated the 27th January, 1962, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
  - (ii) Agreement between the Government of India and the Government of the Republic of Finland for the avoidance of Double Taxation of Income, published in Notification No. G.S.R. 41 dated the 4th January, 1962.

#### **4. Report of Estimates Committee**

Shri S. C. Samanta presented the Hundred and fifty-fourth Report of the Estimates Committee on the Ministry of Commerce and Industry—Coir Board (Reports and Accounts).

#### **5. Statement by Minister of Mines and Oil**

The Minister of Mines and Oil made a statement regarding agreements with oil companies.

#### **6. Government Bill—passed**

The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1962.

Discussion on the motion for consideration of the Bill moved on the 19th March, 1962, continued.

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri Balraj Madhok

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

[P.T.O.]

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

#### 7. Supplementary Demands for Grants (Railways) for 1961-62

Discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1961-62 commenced.

The following Demands were voted in full:—

No. of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
3.	Payments to worked lines and others	5,56,000
13.	Open Line Works (Revenue)—Labour Welfare	36,56,000

#### 8. Government Bill—Introduced

The Appropriation (Railways) Bill, 1962.

#### 9. Government Bill—passed

*The Appropriation (Railways) Bill, 1962.*

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

#### 10. The Budget (General) 1962-63

General Discussion on the Budget (General), 1962-63 commenced.

The following members took part in the debate:—

(1) Shri T. B. Vittal Rao

(2) Shri Hem Barua

(3) Shrimati Renuka Ray

(4) Shri S. M. Banerjee

(5) Pandit Thakur Das Bhargava

(6) Shri Balraj Madhok

(7) Shri Inder J. Malhotra (Speech unfinished.)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd March, 1962.)

M. N. KAUL,  
Secretary.

1959

GIPND—LSI—1917(D)LS—20-3-62—750.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 23, 1962/Chaitra 2, 1884 (Saka).

No. 575

### 1. Starred Questions

Starred Questions (Nos. 130, 131, 133—135, 139—141, 144, 145, 147, 148 and 150) were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions (Nos. 197—218, 220—227 and 229—240) were laid on the Table.

### 3. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Shri S. M. Banerjee and Shri Premji R. Assar regarding the reported kidnapping by Pakistanis of a member of the National Volunteer force of West Bengal from the Indian territory.

### 4. Statement by Minister of Commerce and Industry

The Minister of Commerce and Industry laid on the Table a statement regarding raw jute prices.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- |                                       |                           |
|---------------------------------------|---------------------------|
| (i) Supplementary Statement No. I.    | Fifteenth Session, 1961.  |
| (ii) Supplementary Statement No. IV.  | Fourteenth Session, 1961. |
| (iii) Supplementary Statement No. XI. | Thirteenth Session, 1961. |

[P.T.O.]

- |   |        |                         |
|---|--------|-------------------------|
| (iv) Supplementary Statement No. XII.     | State- | Twelfth Session, 1960.  |
| (v) Supplementary Statement No. XV.       | State- | Eleventh Session, 1960. |
| (vi) Supplementary Statement No. XX.      | State- | Tenth Session, 1960.    |
| (vii) Supplementary Statement No. XX.     | State- | Ninth Session, 1959.    |
| (viii) Supplementary Statement No. XXVII. | State- | Seventh Session, 1959.  |

2. A copy each of the following papers:—

- (i) (a) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Corporation.
- (ii) (a) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company.
- (iii) (a) Annual Report of the National Instruments Limited, Jadavpur, Calcutta, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company.

(3) A copy each of the following papers:—

- (i) (a) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company.
- (ii) (a) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company.

(iii) (a) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Corporation.

(4) A copy of the Tea (First Amendment) Rules, 1962 published in Notification No. G.S.R. 207, dated the 17th February, 1962, under sub-section (3) of section 49 of the Tea Act, 1953.

#### 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 19th March, 1962, Rajya Sabha had passed the Hindi Sahitya Sammelan Bill, 1962.

(ii) That at its sitting held on the 20th March, 1962, Rajya Sabha had agreed without any amendment to the Goa, Daman and Diu (Administration) Bill, 1962, passed by Lok Sabha on the 14th March, 1962.

(iii) That at its sitting held on the 20th March, 1962, Rajya Sabha had passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twelfth Amendment) Bill, 1962, passed by Lok Sabha on the 14th March, 1962.

#### 7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Hindi Sahitya Sammelan Bill, 1962, as passed by Rajya Sabha.

#### 8. Report of Estimates Committee

Shri S. C. Samanta presented the Hundred and fifty-sixth Report of the Estimates Committee on the Ministry of Steel, Mines and Fuel—National Mineral Development Corporation Limited (Reports and Accounts).

#### 9. Apology by Correspondent of the *Blitz*

The House accepted the apology tendered by Shri A. Raghavan, the New Delhi Correspondent of the *Blitz* and agreed that the Lok Sabha Press Gallery Card and Central Hall Pass which were cancelled in accordance with the decision of the House taken on the 19th August, 1961, be restored to him.

#### 10. Resignation of Members

The Speaker informed Lok Sabha that the following members had resigned their seats in Lok Sabha with effect from the dates mentioned against them:—

(1) Dr. D. N. Pathrikar Kamble	17-3-1962
(2) Shri Raja Ram Misra	20-3-1962

[P.T.O.]

**11. The Budget (General) 1962-63**

General Discussion on the Budget (General), 1962-63 continued.

The following members took part in the debate:—

- (1) Shri Inder J. Malhotra
- (2) Shri Premji R. Assar
- (3) Shri Arun Chandra Guha
- (4) Shri Braj Raj Singh
- (5) Shri Harish Chandra Mathur
- (6) Shri Vinayak Rao K. Koratkar (*Speech unfinished*).

The discussion was not concluded.

**12. Private Members' Bills—Withdrawn**

(1) The Constitution (Amendment) Bill, 1961 (*Amendment of Article 226*) by Shri C. R. Pattabhi Raman.

(2) The Constitution (Amendment) Bill, 1961 (*Amendment of Article 226*) by Shri C. R. Narasimhan.

The motions for reference of the Bills to a Select Committee with instructions to report by the 30th March, 1962, were moved by Shri C. R. Pattabhi Raman and Shri C. R. Narasimhan.

The following members took part in the combined debate on the two motions:—

- (1) Shri V. P. Nayar
- (2) Shri N. R. M. Swamy
- (3) Shri Diwan Chand Sharma
- (4) Shri K. K. Warior
- (5) Shri S. M. Banerjee
- (6) Dr. M. S. Aney
- (7) Shri Jagdish Awasthi
- (8) Shri R. M. Hajarnavis.

Shri C. R. Pattabhi Raman and Shri C. R. Narasimhan replied to the debate.

Both the Bills were withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 24th March, 1962.)

**M. N. KAUL,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Saturday, March 24, 1962/Chaitra 3, 1884 (Saka)*

No. 576

### 1. Starred Questions

Starred Questions Nos. 159, 160, 162, 164, 165, 169, 171, 173, 175, 177—180, 182 and 185—187 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 241—252 and 254—265 were laid on the Table.

### 3. Calling attention to matter of Urgent Public Importance

Shri Bhakt Darshan called the attention of the Minister of Transport and Communications to the introduction of 'Incentive Money Scheme' in the telegraph offices adversely affecting the emoluments of employees and the sending of telegraph messages.

The Minister of Transport and Communications made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1962-63 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (2) A copy of Report of the Health Survey and Planning Committee—Volume I.
- (3) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

\* (i) Notification No. F.12/3460-Transport published in Delhi Gazette dated the 7th September, 1961, making certain further amendments to the Delhi Motor Vehicles Rules, 1940.

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\*The Notification was previously laid on the Table on the 25th November, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

- \*\* (ii) Notification No. F.12/57/60-Transport published in Delhi Gazette dated the 1st June, 1961, making certain further amendments to the Delhi Motor Vehicles Rules, 1940.
- @ (iii) Notification No. 173/F.68-120/60-Pub. published in Andaman and Nicobar Gazette dated the 30th August, 1961, containing the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961.
- @ (iv) Notification No. 25/20/60-1(Tpt) published in Manipur Gazette dated the 5th September, 1961, making certain amendments to the Manipur Motor Vehicles Rules, 1951.
- (4) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940:—
  - (a) Notification No. F. 21(3)/60-Transport published in Delhi Gazette dated the 14th December, 1961.
  - (b) Notification No. F. 12/186/59-Transport published in Delhi Gazette dated the 18th January, 1962.
- (5) A copy of the Shipping Development Fund Committee (General) Third Amendment Rules, 1962 published in Notification No. G.S.R. 296 dated the 10th March, 1962, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (6) A copy of Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (7) A copy of the following papers:—
  - (i) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
  - (ii) Review by the Government on the working of the above Corporation.
- (8) A copy of the Railway Protection Force (Amendment Rules, 1961) published in Notification No. G.S.R. 1432 dated the 2nd December, 1961, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

#### 5. Reports of Estimates Committee

Shri Satis Chandra Samanta presented the following Reports of the Estimates Committee:—

- (i) Hundred and fifty-fifth Report on the Ministry of Irrigation and Power—National Projects Construction Corporation Limited, New Delhi (Reports and Accounts);

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\*\*The Notification was previously laid on the Table on the 8th September and 29th November, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

@The Notifications were previously laid on the Table on the 29th November, 1961 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (ii) Hundred and fifty-eighth Report on the Ministry of Information and Broadcasting—(Part I) "Secretariat", "Directorate of Advertising and Visual Publicity", "Directorate of Field Publicity" and "Song and Drama Division"; and
- (iii) Hundred and fifty-ninth Report on the Ministry of Information and Broadcasting—(Part II).

**6. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 26th March, 1962.

**7. The Budget (General) 1962-63**

General Discussion on the Budget (General), 1962-63 continued.

The following members took part in the debate:—

- (1) Shri Vinayak Rao K. Koratkar
- (2) Shri G. D. Somani
- (3) Shri N. R. M. Swamy
- (4) Shri Jagan Nath Prasad Pahadia
- (5) Shri Raghunath Singh
- (6) Shri Radhelal Vyas
- (7) Shri K. K. Warior
- (8) Shri Panna Lal Barupal
- (9) Shri Venketrao Srinivasrao Naldurgker
- (10) Shri Diwan Chand Sharma
- (11) Seth Achal Singh
- (12) Shri Ganpati Ram

Shri Morarji Desai replied to the debate.

The discussion was concluded.

**8. President's Message**

The Speaker communicated to Lok Sabha the following message from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 12th March, 1962."

**9. The Budget (General) 1962-63—Demands for Grants on Account**

The following Demands for Grants on Account for 1962-63 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE:</b>		
<b>MINISTRY OF COMMERCE AND INDUSTRY</b>		
1	Ministry of Commerce and Industry . . . . .	21,60,00 0

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
2	Industries	5,23,36,000
3	Salt	21,66,000
4	Commercial Intelligence and Statistics	23,47,000
5	Other Revenue Expenditure of the Ministry of Commerce and Industry	61,40,000
<b>MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION</b>		
6	Ministry of Community Development and Co-operation	8,07,000
7	Community Development Projects, National Extension Service and Co-operation	94,11,000
<b>MINISTRY OF DEFENCE</b>		
8	Ministry of Defence	11,69,000
9	Defence Services, Effective Army	60,91,58,000
10	Defence Services, Effective Navy	4,97,48,000
11	Defence Services, Effective Air Force	19,85,26,000
12	Defence Services, Non-Effective	5,25,00,000
<b>MINISTRY OF EDUCATION</b>		
13	Ministry of Education	11,63,000
14	Education	4,48,56,000
15	Other Revenue Expenditure of the Ministry of Education	73,83,000
<b>MINISTRY OF EXTERNAL AFFAIRS</b>		
16	Tribal Areas	2,72,16,000
17	Naga Hills—Tuensang Area	1,05,61,000
18	External Affairs	3,66,39,000
19	State of Pondicherry	1,11,30,000
20	Dadra and Nagar Haveli Area	6,58,000
21	Goa, Daman and Diu	1,31,93,000
22	Other Revenue Expenditure of the Ministry of External Affairs	1,20,06,000
<b>MINISTRY OF FINANCE</b>		
23	Ministry of Finance	45,08,000
24	Customs	1,00,22,000
25	Union Excise Duties	2,45,54,000
26	Taxes on Income including Corporation Tax, etc.	1,55,59,000
27	Stamps	68,70,000
28	Audit	3,10,72,000
29	Currency and Coinage	4,45,94,000
30	Mint	64,10,000
31	Pensions and Other Retirement Benefits	1,24,99,000
32	Territorial and Political Pensions	6,19,000

Number of Demand	Name of Demand	Amount of Demand on Account
		Rs.
33	Opium . . . . .	4,87,56,000
34	Other Revenue Expenditure of the Ministry of Finance . . . . .	11,30,98,000
35	Planning Commission . . . . .	23,81,000
36	Grants-in-aid to States . . . . .	38,97,01,000
37	Miscellaneous Adjustments between the Central and State Governments . . . . .	6,36,000
38	Pre-partition Payments . . . . .	2,89,000
<b>MINISTRY OF FOOD AND AGRICULTURE</b>		
39	Ministry of Food and Agriculture . . . . .	20,52,000
40	Agriculture . . . . .	93,37,000
41	Agricultural Research . . . . .	1,35,67,000
42	Animal Husbandry . . . . .	27,57,000
43	Forest . . . . .	22,52,000
44	Other Revenue Expenditure of the Ministry of Food and Agriculture . . . . .	5,42,00,000
<b>MINISTRY OF HEALTH</b>		
45	Ministry of Health . . . . .	4,57,000
46	Medical and Public Health . . . . .	2,47,43,000
47	Other Revenue Expenditure of the Ministry of Health . . . . .	29,03,000
<b>MINISTRY OF HOME AFFAIRS</b>		
48	Ministry of Home Affairs . . . . .	96,76,000
49	Cabinet . . . . .	9,83,000
50	Zonal Councils . . . . .	59,000
51	Administration of Justice . . . . .	70,000
52	Police . . . . .	1,77,90,000
53	Census . . . . .	23,42,000
54	Statistics . . . . .	52,13,000
55	Privy Purses and Allowances of Indian Rulers . . . . .	1,37,000
56	Delhi . . . . .	4,01,56,000
57	Himachal Pradesh . . . . .	2,88,47,000
58	Andaman and Nicobar Islands . . . . .	77,66,000
59	Manipur . . . . .	1,17,20,000
60	Tripura . . . . .	1,83,28,000
61	Laccadivi, Minicoy and Amindivi Islands . . . . .	8,73,000
62	Other Revenue Expenditure of the Ministry of Home Affairs . . . . .	27,83,000
<b>MINISTRY OF INFORMATION AND BROADCASTING</b>		
63	Ministry of Information and Broadcasting . . . . .	4,74,000
64	Broadcasting . . . . .	1,42,63,000
65	Other Revenue Expenditure of the Ministry of Information and Broadcasting . . . . .	1,04,84,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
<b>MINISTRY OF IRRIGATION AND POWER</b>		
66	Ministry of Irrigation and Power . . . . .	6,86,000
67	Multi-purpose River Schemes . . . . .	30,65,000
68	Other Revenue Expenditure of the Ministry of Irrigation and Power . . . . .	82,98,000
<b>MINISTRY OF LABOUR AND EMPLOYMENT</b>		
69	Ministry of Labour and Employment . . . . .	6,93,000
70	Chief Inspector of Mines . . . . .	6,11,000
71	Labour and Employment . . . . .	2,13,40,000
72	Other Revenue Expenditure of the Ministry of Labour and Employment . . . . .	27,000
<b>MINISTRY OF LAW</b>		
73	Ministry of Law . . . . .	11,32,000
74	Elections . . . . .	42,08,000
75	Other Revenue Expenditure of the Ministry of Law . . . . .	81,000
<b>MINISTRY OF REHABILITATION</b>		
76	Ministry of Rehabilitation . . . . .	6,93,000
77	Expenditure on Displaced Persons . . . . .	2,39,65,000
<b>MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS</b>		
78	Ministry of Scientific Research and Cultural Affairs . . . . .	9,77,000
79	Archaeology . . . . .	31,26,000
80	Survey of India . . . . .	57,93,000
81	Botanical Survey . . . . .	7,49,000
82	Zoological Survey . . . . .	6,24,000
83	Scientific Research and Cultural Affairs . . . . .	4,96,20,000
84	Other Revenue Expenditure of the Ministry of Scientific Research and Cultural Affairs . . . . .	17,50,000
<b>MINISTRY OF STEEL, MINES AND FUEL</b>		
85	Ministry of Steel, Mines and Fuel . . . . .	8,15,000
86	Geological Survey . . . . .	91,16,000
87	Other Revenue Expenditure of the Ministry of Steel, Mines and Fuel . . . . .	12,32,18,000
<b>MINISTRY OF TRANSPORT AND COMMUNICATIONS</b>		
88	Ministry of Transport and Communications . . . . .	25,71,000
89	Meteorology . . . . .	53,00,000
90	Central Road Fund . . . . .	1,12,73,000
91	Communications (including National Highways) . . . . .	1,89,17,000

Number of Demand	Name of Demand	Amount of Demand on Account
		Rs.
92	Mercantile Marine . . . . .	20,91,000
93	Light houses and Lightships . . . . .	24,26,000
94	Aviation . . . . .	1,41,35,000
95	Overseas Communications Service . . . . .	40,17,000
96	Other Revenue Expenditure of the Ministry of Transport and Communications . . . . .	79,24,000
97	Indian Posts and Telegraphs Department (including Working Expenses) . . . . .	20,63,18,000
98	Posts and Telegraphs Dividends to General Revenues and Appropriations to Reserve Funds . . . . .	3,48,00,000
<b>MINISTRY OF WORKS, HOUSING AND SUPPLY</b>		
99	Ministry of Works, Housing and Supply . . . . .	17,13,000
100	Supplies and Disposals . . . . .	79,44,000
101	Public Works . . . . .	9,49,39,000
102	Stationery and Printing . . . . .	2,32,69,000
103	Other Revenue Expenditure of the Ministry of Works Housing and Supply . . . . .	19,31,000
<b>DEPARTMENT OF ATOMIC ENERGY</b>		
104	Department of Atomic Energy . . . . .	4,02,000
105	Atomic Energy Research . . . . .	1,87,42,000
<b>DEPARTMENT OF PARLIAMENTARY AFFAIRS</b>		
106	Department of Parliamentary Affairs . . . . .	74,000
<b>PARLIAMENT AND SECRETARIAT OF THE VICE-PRESIDENT</b>		
107	Lok Sabha . . . . .	24,99,000
108	Other Revenue Expenditure of Lok Sabha . . . . .	42,000
109	Rajya Sabha . . . . .	9,76,000
110	Secretariat of the Vice-President . . . . .	21,000
<b>II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
<b>MINISTRY OF COMMERCE AND INDUSTRY</b>		
111	Capital Outlay of the Ministry of Commerce and Industry . . . . .	9,56,06,000
<b>MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION</b>		
112	Capital Outlay of the Ministry of Community Development and Co-operation . . . . .	85,64,000
<b>MINISTRY OF DEFENCE</b>		
113	Defence Capital Outlay . . . . .	7,83,25,000
<b>MINISTRY OF EDUCATION</b>		
114	Capital Outlay of the Ministry of Education . . . . .	2,49,000
<b>MINISTRY OF EXTERNAL AFFAIRS</b>		
115	Capital Outlay of the Ministry of External Affairs . . . . .	22,55,000

[P.T.O.]

Number of Demand	Name of Demand	Amount Demand on Account
		Rs.
	<b>MINISTRY OF FINANCE</b>	
116	Capital Outlay on the India Security Press	10,41,000
117	Capital Outlay on Currency and Coinage	2,46,83,000
118	Capital Outlay on Mints	1,62,000
119	Commuted Value of Pensions	57,79,000
120	Other Capital Outlay of the Ministry of Finance	16,86,87,000
121	Capital Outlay on Grants to States for Development	6,33,00,000
122	Loans and Advances by the Central Government	36,72,00,000
	<b>MINISTRY OF FOOD AND AGRICULTURE</b>	
123	Capital Outlay on Forests	3,58,000
124	Purchase of Foodgrains	52,50,00,000
125	Other Capital Outlay of the Ministry of Food and Agriculture	15,73,09,000
	<b>MINISTRY OF HEALTH</b>	
126	Capital Outlay of the Ministry of Health	3,03,54,000
	<b>MINISTRY OF HOME AFFAIRS</b>	
127	Capital Outlay of the Ministry of Home Affairs	27,74,000
	<b>MINISTRY OF INFORMATION AND BROADCASTING</b>	
128	Capital Outlay of the Ministry of Information and Broadcasting	70,00,000
	<b>MINISTRY OF IRRIGATION AND POWER</b>	
129	Capital Outlay on Multipurpose River Schemes	2,50,85,000
130	Other Capital Outlay of the Ministry of Irrigation and Power	3,80,99,000
	<b>MINISTRY OF LABOUR AND EMPLOYMENT</b>	
131	Capital Outlay of the Ministry of Labour and Employment	35,000
	<b>MINISTRY OF REHABILITATION</b>	
132	Capital Outlay of the Ministry of Rehabilitation	3,08,87,000
	<b>MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS</b>	
133	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs	91,03,000
	<b>MINISTRY OF STEEL, MINES AND FUEL</b>	
134	Capital Outlay of the Ministry of Steel, Mines and Fuel	31,93,62,000
	<b>MINISTRY OF TRANSPORT AND COMMUNICATIONS</b>	
135	Capital Outlay on Roads	12,55,50,000
136	Capital Outlay on Ports	95,96,000
137	Capital Outlay on Civil Aviation	1,02,28,000

Number of Demand	Name of Demand	Amount of Demand on Account
		Rs.
138	Other Capital Outlay of the Ministry of Transport and Communications . . . . .	4,31,37,000
139	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue) . . . . .	6,39,52,000
<b>MINISTRY OF WORKS, HOUSING &amp; SUPPLY</b>		
140	Capital Outlay on Public Works . . . . .	2,37,25,000
141	Delhi Capital Outlay . . . . .	2,15,45,000
142	Other Capital Outlay of the Ministry of Works, Housing and Supply . . . . .	55,97,000
<b>DEPARTMENT OF ATOMIC ENERGY</b>		
143	Capital Outlay of the Department of Atomic Energy . . . . .	2,06,91,000

**10. Government Bill—Introduced**

The Appropriation (Vote on Account) Bill, 1962.

**11. Government Bill—Passed**

*The Appropriation (Vote on Account) Bill, 1962*

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

**12. Government Bill—under consideration**

*The Finance Bill, 1962*

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th March, 1962.)

**M. N. KAUL,**  
Secretary.

1972

**Lok Sabha**

**BULLETIN—PART I**

[Brief Record of Proceedings]

*Monday, March 26, 1962/Chaitra 5, 1884 (Saka)*

**No. 577**

**1. Starred Questions**

Starred Questions Nos. 188, 189, 196—200, 205, 211—214, 219—221 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 286—335 were laid on the Table.

**3. Adjournment Motions**

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each:—

- |  |  |
|--|--|
| (1) Reported killing and arson by Naga hostiles in six villages near Hoflong in North Cachar Hills.  | Sarvashri S. M. Banerjee, Premji R. Assar, Braj Raj Singh and Balraj Madhok. |
| (2) Reported decision of the Pakistan Government to inaugurate the Karnafuli Dam which on completion will submerge portions of Indian territory. | Shri Hem Barua.  |

**4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers:—
- (i) Annual Report of the Indian Oil Company Limited, Bombay, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
  - (ii) Review by the Government on the working of the above Company.

[P.T.O.]

**\* (2) A copy each of the following Notifications making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—**

(a) G.S.R. No. 1066 dated the 2nd September, 1961.

(b) G.S.R. No. 1091 dated the 9th September, 1961.

(c) G.S.R. No. 1233 dated the 7th October, 1961.

**\* (3) A copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—**

(a) G.S.R. No. 1244 dated the 14th October, 1961.

(b) G.S.R. No. 1246 dated the 14th October, 1961.

**\* (4) A copy each of the following Rules, under sub-section (2) of section 3 of the All India Services Act, 1951:—**

(a) The All India Services (Travelling Allowances) Amendment Rules, 1961 published in Notification No. G.S.R. 1125 dated the 16th September, 1961.

(b) The Indian Civil Service Provident Fund Amendment Rules, 1961 published in Notification No. G.S.R. 1274 dated the 21st October, 1961.

**\* (5) A copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943, under sub-section (2) of section 3 of the All India Services Act, 1951:—**

(a) G.S.R. No. 1275 dated the 21st October, 1961.

(b) G.S.R. No. 1276 dated the 21st October, 1961.

**(6) A copy each of the following Notifications under section 43 of the Copyright Act, 1957, making certain further amendments to the International Copyright Order, 1958:—**

(i) S.O. No. 3039-A dated the 23rd December, 1961.

(ii) S.O. No. 1 dated the 1st January, 1962.

(iii) S.O. No. 144 dated the 12th January, 1962.

(iv) S.O. No. 671 dated the 1st March, 1962.

(v) S.O. No. 723 dated the 11th March, 1962.

(vi) S.O. No. 724 dated the 12th March, 1962.

**(7) A copy of the Central Excise (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 286 dated the 10th March, 1962, under section 38 of the Central Excises and Salt Act, 1944.**

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**\*The Notifications were previously laid on the Table on the 30th November, 1961, and were re-laid under Rule 234(2) of the Rules of Procedure.**

- (8) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (a) G.S.R. No. 287 dated the 10th March, 1962.
  - (b) G.S.R. No. 288 dated the 10th March, 1962.
  - (c) G.S.R. No. 289 dated the 10th March, 1962.
- (9) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Roller Mills Wheat Products (Price Control) Order, 1962 published in Notification No. G.S.R. 374 dated the 17th March, 1962.
  - (ii) The Delhi Roller Flour Mills Wheat Products (Price Control) Order, 1962 published in Notification No. G.S.R. 375 dated the 17th March, 1962.
- (10) A copy each of the following Notifications under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947, making certain further amendments to the Foreign Exchange Regulation Rules, 1952:—
- (i) G.S.R. No. 50 dated the 13th January, 1962.
  - (ii) G.S.R. No. 264 dated the 3rd March, 1962.

#### 5. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (1) Hundred and sixtieth Report on the Ministry of Information and Broadcasting (Part III)—Office of the Registrar of Newspapers for India, Research and Reference Division and Photo Division.
- (2) Hundred and sixty-first Report on the Ministry of Commerce and Industry—All India Handicrafts Board and Indian Handicrafts Development Corporation Limited.
- (3) Hundred and sixty-second Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part I).

#### 6. Government Bills—Passed

- (i) *The Finance Bill, 1962*

Discussion on the motion for consideration of the Bill moved on the 24th March, 1962, continued.

The following members took part in the debate:—

- (1) Shri P. K. Vasudevan Nair
- (2) Shri N. R. M. Swamy
- (3) Shri P. T. Punnoose
- (4) Shri Harish Chandra Mathur
- (5) Shri Laisram Achaw Singh.

[P.T.O.]

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

(ii) *The Telegraph Wires (Unlawful Possession) Amendment Bill, 1961*

The motion for consideration of the Bill was moved by Dr. P. Subbarayan.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. P. Subbarayan.

The motion was adopted and the Bill, as amended, was passed.

#### 7. The Budget (Railways) 1962-63

General Discussion on the Budget (Railways), 1962-63 commenced.

The following members took part in the debate:—

- (1) Shri C. R. Narasimhan
- (2) Shri Radhela Vyas
- (3) Shri Prabhat Kar
- (4) Shri N. R. M. Swamy
- (5) Dr. M. S. Aney
- (6) Rani Manjula Devi
- (7) Shri Balraj Madhok
- (8) Shri Harish Chandra Mathur
- (9) Shrimati Parvathi M. Krishnan
- (10) Shri Raghunath Singh (*Speech unfinished*).

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th March, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, March 27, 1962/Chaitra 6, 1884 (Saka)

No. 578

### 1. Starred Questions

Starred Questions Nos. 222, 224, 227—229, 231—236, 240 and 242 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 336—376 were laid on the Table.

### 3. Adjournment motion and question of privilege

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Badakumar Pratap Ganga Deb Bamra and the raising of a question of privilege given notice of by Shri Hem Barua regarding the publication in the *Statesman* dated the 26th March, 1962 of the terms of agreement between the Government of India and ENI Italian Oil Company, which had not been disclosed to the House earlier by the Minister of Mines and Oil.

### 4. Calling attention to matter of Urgent Public Importance

Shrimati Renu Chakravartty called the attention of the Minister of Works, Housing and Supply to the retrenchment of about 900 workers of the Horticultural Department of C.P.W.D. consequent on transfer of certain lawns and parks to NDMC.

The Minister of Works, Housing and Supply made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Rubber (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 29 dated the 6th January, 1962, under sub-section (3) of section 25 of the Rubber Act, 1947.

[P.T.O.]

(2) A copy each of the following papers:—

- (i) Annual Report of the Hindustan Antibiotics Limited for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (3) A statement showing cases in which the lowest tenders have not been accepted by the India Store Department, London and India Supply Mission, Washington, during the half-year ending the 31st December, 1961.
- (4) A copy of Notification No. G.S.R. 346 dated the 17th March, 1962 extending the Employees' Provident Funds Act, 1952 to certain trading and commercial establishments.
- (5) A copy of the Revised Estimates for the year 1961-62 and Budget Estimates for the year 1962-63 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.

#### **6. Reports of Estimates Committee**

Shri H. C. Dasappa presented the following Reports of the Estimates Committee: —

- (i) Hundred and sixty-third Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part II)—Handloom and Powerloom Industries.
- (ii) Hundred and sixty-fourth Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part III)—Woollen Industry.
- (iii) Hundred and fifty-first Report on the action taken by Government on the recommendations contained in the seventy-ninth Report of the Estimates Committee on the Ministry of Commerce and Industry—Small Scale Industries—Part II (The National Small Industries Corporation Limited, New Delhi).

#### **7. Report of Public Accounts Committee**

Shri C. R. Pattabhi Raman presented the Forty-second Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1959-60 and Audit Report, 1961.

#### **8. Report of Joint Committee on Offices of Profit**

Shri C. R. Pattabhi Raman presented the Fifth Report of the Joint Committee on Offices of Profit.

#### **9. The Budget (Railways) 1962-63**

General Discussion on the Budget (Railways), 1962-63 continued.

The following members took part in the debate:—

- (1) Shri Raghunath Singh
- (2) Shri G. D. Somani

- (3) Shri Phani Gopal Sen
- (4) Shri Amar Singh Saigal
- (5) Shri Mahavir Tyagi
- (6) Shri Ganpat Sahai
- (7) Shri Braj Raj Singh.

Shri Shahnawaz Khan replied to the debate.

The discussion was concluded.

**10. The Budget (Railways)—1962-63—Demands for Grants on Account**

The following Demands for Grants on Account for 1962-63 in respect of the Budget (Railways) under the heads mentioned below were voted in full:—

No. of Demand	Name of Demand	Amount of Demand on account
		Rs.
1.	Railway Board	26,70,000
2.	Miscellaneous Expenditure ..	70,82,000
3.	Payments to Worked Lines and Others ..	7,02,000
4.	Working Expenses—Administration ..	10,04,11,000
5.	Working Expenses—Repairs and Maintenance ..	32,14,03,000
6.	Working Expenses—Operating Staff ..	19,36,11,000
7.	Working Expenses—Operation (Fuel) ..	20,65,61,000
8.	Working Expenses—Operation other than Staff and Fuel ..	6,91,95,000
9.	Working Expenses—Miscellaneous expenses ..	7,50,72,000
10.	Working Expenses—Labour Welfare ..	2,95,55,000
11.	Working Expenses—Appropriation to Depreciation Reserve Fund ..	16,75,00,000
13.	Open Line Works (Revenue)—Labour Welfare ..	37,18,000
14.	Open Line Works (Revenue)—Other than Labour Welfare ..	2,75,20,000
15.	Construction of New Lines ..	89,61,69,000
16.	Open Line Works—Additions ..	89,61,69,000
17.	Open Line Works—Displacements ..	27,83,32,000
18.	Open Line Works—Development Fund ..	5,74,50,000

**11. Government Bill—Introduced**

The Appropriation (Railways) Vote on Account Bill, 1962.

**12. Government Bill—Passed**

*The Appropriation (Railways) Vote on Account Bill, 1962*

The motion for consideration of the Bill was moved by Shri Shahnawaz Khan.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shahnawaz Khan.

The motion was adopted and the Bill was passed.

### 13. Government Bill—Under Consideration

#### *The Advocates (Amendment) Bill, 1962*

The motion for consideration of the Bill was moved by Shri R. M. Hajarnavis.

The following members took part in the debate:—

(1) Shri V. P. Nayar

(2) Shri N. R. M. Swamy (Speech unfinished.)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th March, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 28, 1962/Chaitra 7, 1884 (Saka)

No. 579

### 1. Starred Questions

Starred Questions Nos. 247—251, 253, 254, 256—258 and 261—267 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 377—442 and 444—454 were laid on the Table.

### 3. Calling attention to matter of Urgent Public Importance

Shri Premji R. Assar called the attention of the Minister of Labour and Employment to the reported clash between the two groups of coalminers in the colliery town of Kothagudium and police firing resulting in the death of 7 miners.

The Deputy Minister of Labour made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Fertiliser (Control) Amendment Order, 1962 published in Notification No. G.S.R. 276 dated the 3rd March, 1962.
  - (ii) The Fertiliser (Control) Second Amendment Order, 1962 published in Notification No. G.S.R. 324 dated the 17th March, 1962.
- (2) A copy of Annual Report of the Government Telephones Board Limited for the period from the 1st April to 8th September, 1960 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) A copy each of the following papers:—
  - (i) Certified Accounts of the Delhi Development Authority for the year 1958-59 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

[P.T.O.]

- (ii) Report of the Contributory Health Service Scheme Assessment Committee.
- (4) A copy each of the following Notifications making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
  - (i) Notification No. F. 12/54-61-Transport published in Delhi Gazette dated the 21st September, 1961.
  - (ii) Notification No. F. 12/53/60-Transport published in Delhi Gazette dated the 16th November, 1961.
  - (iii) Notification No. F. 12/38/57-61-Transport published in Delhi Gazette dated the 18th January, 1962.
- (5) A copy of Report and the Certified Accounts of the Shipping Development Fund Committee for the period ended the 31st March, 1960 together with the Audit Report thereon under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (6) A copy of Report of the Working Group on Panchayats and Cooperatives.
- (7) A copy each of the following Reports of the Law Commission:—
  - (i) Twenty-first Report on Marine Insurance.
  - (ii) Twenty-second Report on the Christian Marriage and Matrimonial Causes Bill, 1961.

#### **5. Minutes of Committee on Petitions**

A copy of the Minutes of the Sittings (Fifty-ninth and Sixtieth) of the Committee on Petitions, held during the Sixteenth Session, 1962, were laid on the Table.

#### **6. Report of Committee on Petitions**

Shri Upendranath Barman presented the Fifteenth Report of the Committee on Petitions.

#### **7. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1962, passed by Lok Sabha on the 19th March, 1962.

#### **8. Reports of Estimates Committee**

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Hundred and sixty-fifth Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part IV)—Art Silk Industry.
- (ii) Hundred and sixty-sixth Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part IV)—Export Promotion of Cotton Textiles.

## 9. Government Bill—Passed

### *The Advocates (Amendment) Bill, 1962*

Discussion on the motion for consideration of the Bill moved on the 27th March, 1962, continued.

The following members took part in the debate:—

- (1) Shri N. R. M. Swamy
- (2) Shri Sinhasan Singh
- (3) Shri Prabhat Kar
- (4) Shri S. C. Gupta
- (5) Shri Braj Raj Singh
- (6) Shri Ramesh Prasad Singh
- (7) Pandit Krishna Chandra Sharma.

Shri R. M. Hajarnavis replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Clauses 3 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. M. Hajarnavis.

The motion was adopted and the Bill, as amended, was passed.

## 10. Government Bill—Under Consideration

*The Air Corporations (Amendment) Bill, 1961, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Ahmed Mohiuddin.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shrimati Ila Palchoudhuri
- (3) Shri Balraj Madhok
- (4) Shri Harish Chandra Mathur
- (5) Shri Sinhasan Singh
- (6) Shri Prabhat Kar (*Speech unfinished.*)

The discussion was not concluded.

## 11. Motion re: Report of the Hindustan Machine Tools Limited

Shri Diwan Chand Sharma moved the following motion:

“That this House takes note of the Annual Report of the Hindustan Machine Tools Limited for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, laid on the Table of the House on the 4th August, 1960.”

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Harish Chandra Mathur
- (2) Shri Manubhai Shah.

Shri Diwan Chand Sharma replied to the debate.

The motion was adopted.

## 12. Government Bill—Passed

*The Indian Succession (Amendment) Bill, 1961, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri R. M. Hajarnavis.

Shri Naushir Bharucha took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted as amended.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. M. Hajarnavis.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th March, 1962.)

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## CORRIGENDUM

In Bulletin—Part I, dated the 27th March, 1962, page 1979, under item No. 10, in the third column, against Demand No. 15,

For "89,61,69,000" read "12,89,91,000".

M. N. KAUL,  
Secretary.

1964

GIPND—LS I—2024 (D) LS—28-3-62—750.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 29, 1962/Chaitra 8, 1884 (Saka)

No. 580

### 1. Starred Questions

Starred Questions Nos. 273, 274, 277—279, 281—284, 286, 287, 289, 290 and 296-A were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 455—496 were laid on the Table.

### 3. Short Notice Question

Reply to a Short Notice Question addressed to Minister of Steel, Mines and Fuel regarding cut in coal allocations to industries was laid on the Table, the Member being absent.

### 4. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Shri S. M. Banerjee and Shri Balraj Madhok regarding the alleged forcible occupation by the East Pakistan nationals of Indian territory in West Dinajpur District of West Bengal.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of 'Statistical Information regarding the Working of the Preventive Detention Act, 1950, during the period from the 30th September, 1960 to 30th September, 1961.'
- (2) A copy of Report of the Indian Delegation to the Fourteenth World Health Assembly held at New Delhi in February, 1961.

### 6. Opinions on Bill

Shri R. M. Hajarnavis laid on the Table Paper No. II containing opinions on the Hindu Marriage (Amendment) Bill, 1960, which was circulated for the purpose of eliciting opinion thereon by the 15th July, 1961.

[P.T.O.]

## **7. Minutes of Parliamentary Committees**

(i) The Minutes of the Ninety-third sitting of the Committee on Private Members' Bills and Resolutions held during the Sixteenth Session were laid on the Table.

(ii) The Minutes of the Twenty-third sitting of the Committee on Government Assurances held during the Sixteenth Session were laid on the Table.

## **8. Report of Committee on Government Assurances**

Pandit Thakur Das Bhargava presented the Second Report of the Committee on Government Assurances.

## **9. Reports of Estimates Committee**

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Hundred and fifty-third Report on the Ministry of Rehabilitation—Action taken by Government on the recommendations contained in the Ninety-seventh Report of the Estimates Committee on the Dandakaranya Project.
- (ii) Hundred and sixty-seventh Report on the Ministry of Commerce and Industry—Khadi and Village Industries Commission, Bombay.
- (iii) Hundred and sixty-eighth Report on the Ministry of Transport and Communications (Department of Communications and Civil Aviation)—India Meteorological Department.

## **10. Report of Public Accounts Committee**

Shri C. R. Pattabhi Raman presented the Forty-third Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services), 1959-60 and Audit Report, 1961.

## **11. Resignation of Member**

The Speaker informed Lok Sabha that Shri Dwarikanath Tewari had resigned his seat in Lok Sabha with effect from the 12th March, 1962.

## **12. Government Bill—Passed**

*The Air Corporations (Amendment) Bill, 1961, as passed by Rajya Sabha.*

Discussion on the motion for consideration of the Bill moved on the 28th March, 1962, continued.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri S. C. Gupta
- (3) Shri Braj Raj Singh
- (4) Shri Dharanidhar Basumatari.

Shri Ahmed Mohiuddin replied to the debate.

On the motion for consideration the House divided, Ayes 108; Noes 28.

The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ahmed Mohiuddin.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Dr. N. C. Samantsinhar
- (3) Shri Mahavir Tyagi
- (4) Shri Prabhat Kar
- (5) Dr. P. Subbarayan.

The motion was adopted and the Bill, as amended, was passed.

### 13. Government Bill—Under Consideration

The Hindi Sahitya Sammelan Bill, 1962, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. K. L. Shrimali.

The following members took part in the debate:—

- (1) Dr. Govind Das
- (2) Shri Hirendra Nath Mukerjee
- (3) Dr. M. S. Aney
- (4) Shri Bhagwan Din Mishra
- (5) Dr. N. C. Samantsinhar
- (6) Shri Mahavir Tyagi
- (7) Shri Balraj Madhok
- (8) Shri Ghanshyamlal Oza
- (9) Shri N. R. M. Swamy (*Speech unfinished.*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th March, 1962)

**M. N. KAUL,**  
**Secretary.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 30, 1962/Chaitra 9, 1884 (Saka)

No. 581

### 1. Starred Questions

Starred Questions Nos. 301, 302, 304—311, 312-A, 313—315 and 315-A were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 497—520 were laid on the Table.

### 3. Short Notice Questions

Three Short Notice Questions regarding Manufacture of Agricultural Tractors, Master Plan for Delhi and Rourkela Steel Plant, addressed to the Ministers of Commerce and Industry, Health and Steel, Mines and Fuel respectively were orally answered and supplementary questions were answered thereon.

### 4. Calling attention to matters of Urgent Public Importance

Shri Harish Chandra Mathur called the attention of the Prime Minister to the reported deficiencies in administration and unemployment in Goa.

The Prime Minister made a statement in regard thereto.

In response to the three other calling attention notices mentioned below against the names of the members concerned, the Ministers concerned laid statements on the Table:—

(1) Shri Nath Pai

Need for reconstitution of the Bonus Commission in view of the failure on the part of its members to get the mandate of the electorate.

(2) Shri Inder J. Malhotra

Situation arising out of the recent locust invasion in various parts of the country.

(3) Shri Hem Barua

Reported strike of about 4,500 labour in Assam Oil-fields at Digboi, Duliajan and Naharkatiya.

[P.T.O.]

## 5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

- (i) Government Resolution No. WB-3(33)/61/1 dated the 30th March, 1962 on the recommendations made by the Central Wage Board for tea plantation industry, for grant of interim wage increase in South India.
- (ii) Government Resolution No. WB-3(33)/61/2 dated the 30th March, 1962 on the recommendations made by the Central Wage Board for rubber plantation industry, for grant of interim wage increase.

(2) A copy each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- |  |                          |
|--|--------------------------|
| (i) Statement No. I                    | Sixteenth Session, 1962  |
| (ii) Supplementary Statement No. II    | Fifteenth Session, 1961  |
| (iii) Supplementary Statement No. V    | Fourteenth Session, 1961 |
| (iv) Supplementary Statement No. XII   | Thirteenth Session, 1961 |
| (v) Supplementary Statement No. XIII   | Twelfth Session, 1960    |
| (vi) Supplementary Statement No. XVI   | Eleventh Session, 1960   |
| (vii) Supplementary Statement No. XXI  | Tenth Session, 1960      |
| (viii) Supplementary Statement No. XXI | Ninth Session, 1959      |
| (ix) Supplementary Statement No. XXII  | Eighth Session, 1959     |
| (x) Supplementary Statement No. XXVIII | Seventh Session, 1959    |
| (xi) Supplementary Statement No. XXXV  | Second Session, 1957.    |

(3) A copy each of the following papers:—

- (i) The Coffee (Amendment) Rules, 1962, published in Notification No. G.S.R. 358 dated the 24th March, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (ii) Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1961, under section 638 of the said Act.
- (iii) Annual Report of Tea Board for the year 1958-59.

(4) A copy of the Khadi and Village Industries Commission (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 354 dated the 24th March, 1962, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956.

**(5) A copy each of the following papers:—**

- (i) Text of the Convention and Recommendation adopted by the International Labour Conference at its 45th Session held at Geneva in June, 1961.**
  - (ii) Statement showing the action taken or proposed to be taken by the Government on the above Convention and Recommendation.**
- (6) A copy of Report of the Chief Inspector of Mines on the accident in Upper Mandra Colliery on the 8th March, 1962.**

**6. Minutes of Estimates Committee**

The following Minutes of Estimates Committee were laid on the Table:—

- (1) A copy each of Minutes of sittings of the Estimates Committee relating to:—**
  - (i) 158th, 159th and 160th Reports on the Ministry of Information and Broadcasting.**
  - (ii) 162nd, 163rd, 164th, 165th and 166th Reports on the Ministry of Commerce and Industry—Office of the Textile Commissioner; and**
  - (iii) 168th Report on the Ministry of Transport and Communications (Department of Communications and Civil Aviation)—India Meteorological Department; and Procedural and Miscellaneous Matters.**
- (2) A copy each of the Minutes of evidence given before the Sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sittings of the Estimates Committee relating to:—**
  - (i) 148th, 154th, 155th, 156th, 157th and 161st Reports on Rubber Board, Coir Board, National Projects Construction Corporation Limited, National Mineral Development Corporation Limited, Nepa Mills Limited and All India Handicrafts Board and Indian Handicrafts Development Corporation Limited.**
  - (ii) 167th Report on Khadi and Village Industries Commission.**

**7. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1962, passed by Lok Sabha on the 20th March, 1962.**
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1962, passed by Lok Sabha on the 24th March, 1962.**
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Duties of Excise (Distribution) Bill, 1962, passed by Lok Sabha on the 19th March, 1962.**

[P.T.O.]

- (iv) That at its sitting held on the 28th March, 1962, Rajya Sabha had agreed without any amendment to the Indian Railways (Amendment) Bill, 1962, passed by Lok Sabha on the 13th March, 1962.
- (v) That at its sitting held on the 28th March, 1962, Rajya Sabha had agreed without any amendment to the Dock Workers (Regulation of Employment) Amendment Bill, 1962, passed by Lok Sabha on the 13th March, 1962.
- (vi) That at its sitting held on the 29th March, 1962, Rajya Sabha had agreed without any amendment to the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1962, passed by Lok Sabha on the 20th March, 1962.
- (vii) That at its sitting held on the 29th March, 1962, Rajya Sabha had agreed without any amendment to the Estate Duty (Distribution) Bill, 1962, passed by Lok Sabha on the 19th March, 1962.

#### **8. Statement by Deputy Minister of Planning and Labour and Employment**

The Deputy Minister of Planning and Labour and Employment made a statement correcting the information given by him on the 8th December, 1961 during the debate on the Iron Ore Mines Labour Welfare Cess Bill, 1961.

#### **9. Government Bill—Passed**

The Hindi Sahitya Sammelan Bill, 1962, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill moved on the 29th March, 1962, continued.

The following members took part in the debate:—

- (1) Shri N. R. M. Swamy
- (2) Sardar Amar Singh Saigal
- (3) Shri C. D. Gautam
- (4) Shri Arun Chandra Guha
- (5) Shri Braj Raj Singh
- (6) Shri P. T. Thanu Pillai
- (7) Pandit Jwala Prasad Jyotishi
- (8) Shri Prakash Vir Shastri
- (9) Shri Jagdish Awasthi
- (10) Shri Ramji Verma
- (11) Shri M. R. Krishna
- (12) Shri Raghunath Singh.

Dr. K. L. Shrimali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. K. L. Shrimali.

The motion was adopted and the Bill was passed.

**10. Private Member's Resolution—Negatived**

Discussion on the following Resolution moved by Shri Diwan Chand Sharma on the 10th March, 1962, continued:—

“This House is of opinion that Government should take steps to introduce compulsory social service for a year for those students who want to qualify themselves for any Degree.”

Dr. K. L. Shrimali concluded his speech on the Resolution.

The Resolution was negatived.

**11. Private Members' Resolutions—Withdrawn**

(i) Shri Bibhuti Mishra moved the following Resolution:—

“This House is of opinion that the buildings, schools, dams, bridges and new colonies constructed out of the Government funds should not be named after any living person connected with the Government's machinery in any form but after those persons who fought for the uplift of the country in any sphere or participated in the freedom struggle.”

The following members took part in the debate:—

- (1) Shri Sarjoo Pandey
- (2) Pandit Dwarka Nath Tiwary
- (3) Shri B. N. Datar.

Shri Bibhuti Mishra replied to the debate.

The Resolution was withdrawn by leave of the House.

(ii) Shri S. M. Banerjee moved the following Resolution:—

“This House is of opinion that 25th March, the day on which late Shri Ganesh Shankar Vidyarthi laid down his life in Kanpur to bring communal harmony be declared as National Integration Day.”

The following members took part in the debate:—

- (1) Shri S. C. Gupta
- (2) Shri Jagdish Awasthi
- (3) Shri Sarjoo Pandey
- (4) Shri Mahavir Tyagi
- (5) Shri Indrajit Gupta
- (6) Shri B. N. Datar.

Shri S. M. Banerjee replied to the debate.

The Resolution was withdrawn by leave of the House.

[P.T.O.]

(11) Shri A. M. Tariq moved the following Resolution:—

"This House calls upon the Government to appoint a Committee consisting of Members of Parliament and film industrialists to go into the question of nationalisation of the Film Industry."

Dr. B. V. Keskar took part in the debate.

Shri A. M. Tariq replied to the debate.

The Resolution was withdrawn by leave of the House.

12. **Private Member's Resolution—Under Consideration**

Shri Hem Raj moved the following Resolution:—

"This House recommends to the Government that early steps be taken to fix the criteria of backwardness on the basis of income rather than on the basis of caste, creed and sect and all privileges granted to backward classes on the basis of caste, creed and sect be withdrawn."

Shri Hem Raj's speech was not concluded.

13. **Address by the Speaker**

The Speaker addressed the members of Lok Sabha and expressed his grateful thanks to them for their cooperation and goodwill. The Prime Minister thanked the Speaker on behalf of the members of Parliament.

(Lok Sabha adjourned *sine die* at 5-25 P.M.)

M. N. KAUL,  
Secretary.